## IN THE HIGH COURT OF JUDICATURE AT PATNA TENDER NOTICE No. 05/2024-2025 (Purchase Cell)

Quotations are invited from the reputed firms/suppliers/ authorized dealers for supply and installation of following articles for use at Judges' Guest House, Chhajubah, Panta.

Particulars	Size/capacity	Quantity	Brand
Television	65 Inch	01	Samsung/ LG/ Other reputed brand
	55 Inch	09	
DTH	-	10	Airtel
Refrigerator	600-650L	01	Any reputed Brand

The bid must reach this Court within 10 days from the date of display of this tender notice on the website of Patna High Court i.e. **upto 5 pm on 02.09.2024**. Quotation recieved after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: "http://patnahighcourt.gov.in".

## Documents required to be submitted along with bid :-

- i. Proof of GST Registration Certificate.
- ii. Copy of PAN Card.
- iii.Copy of Income Tax Return for the last two years.
- iv.An Eamest Money Deposit of Rs.10,000/- must be enclosed along with quotation in the form of Demand Draft/ Bankers Cheque issued from Nationalized/ Scheduled Bank in favour of Registrar General, Patna High Court, Patna, Payable at Patna. No interest shall be paid on the EMD and the EMD shall be forfeited in case the selected/successful bidder does not accept the work order or unable to supply goods as per the stipulated terms. However, this will be not applicable on those who are registered with Central Purchase Organisation/ State Purchase Organisation/ National Small Industries Corporation(NSIC).
- (v)The firm shall submit an affidavit to the effect that the firm has not been black listed/ de-registered/ barred by the Central/ State Government/ Society during their period of business.

## Other Terms and Condition:-

- 1.All the Tender proposals will have to be submitted in hard copy with all pages numbered and signed.
- 2. The rate quoted in tender should be inclusive of all taxes and other charges, if any. Cost of transportation, installation will be borne by bidder. Rates quoted should be unconditional and if rates are submitted with any condition, the tender shall be rejected. The initial recharge for the period of six month of DTH to be done by successful firm.
- 3. The firms shall have to mention the specification and warranty along with their quotation.
- 4. The articles to be supplied should be in good condition. Damaged article will not be accepted.

- 5. The defective article shall be replaced without any additional charge at the time of supply of the same. Further, repairing shall have to be carried out by the successful firm on its own within 2 days of the intimation being received from the Court in warranty period
- 6. The supply and installation should be done within 10 days from the receipt of supply order.
- 7. The firm/ supplier/ authorized dealer must have authorized shop/ service centre/ repairing centre/ service partner in area under Patna Municipal Corporation/ nearest to Patna for after sales service. Complete address of the same with the Contact no. must be mentioned in quotation.
- 8. No advance payment shall be made.
- 9.The Court reserves the right to accept or reject any or all quoatations without assigning any reason.
- 10. The firm shall submit bill for payment after supply and installation of the articles. The payment will be made after satisfactory report from concerned department. TDS as per rule shall be deducted from the bill of the successful bidder.
- 11.Quotation shall remain valid for a period not less than 90 days after the last date for submission of quotation.
- 12. The number of article may be increased or decreased as per requirement of the Court.
- 13.Address for Submission of the Tender:-Purchase Cell, Patna High Court, Patna-800028

Officer on Special Duty Patna High Court, Patna